

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 1395
ANSWERED ON – 30/07/2026

NOTARY LICENCES

1395 DR. MEDHA VISHRAM KULKARNI:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of applications received for appointment and renewal of Notary Certificates of Practice during the last five years, State-wise and district-wise;
- (b) the number of applications approved, rejected and pending during the said period;
- (c) whether delays have been reported in granting approvals and renewals and if so, the reasons therefor and the average time taken for disposal of applications;
- (d) the number of Notary licences suspended or cancelled, State-wise and district-wise, along with the reasons therefor; and
- (e) the measures taken to streamline and expedite the approval and renewal process?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): Since the year 2021 (as on 28.07.2026), 73,375 online applications were received for appointment as notaries. After considering the pending applications, including those received prior to the year 2021, the Central Government approved appointment of 44,338 legal practitioners as notaries in 28 States/ Union Territories. During the same period, approximately 17,000 certificates of practice of notaries were renewed. The appointment of notaries and renewal of their certificates of practice are governed by the Notaries Act, 1952 and the Notaries Rules, 1956. Applications for appointment and renewal received in the prescribed form and found complete in all respects are disposed of in the ordinary course.

(d): Since 2025 (as on 28.07.2026), certificates of practice of 14 notaries were cancelled or suspended on account of professional or other misconduct in accordance with Rule 13 of the Notaries Rules, 1956. Of these, 2 pertained to the State of West Bengal, 7 to the State of

Maharashtra, 2 to the State of Rajasthan, and 1 each to the States of Jharkhand and Andhra Pradesh and 1 to the NCT of Delhi.

(e): In order to further streamline the process of appointment of notaries and renewal of their certificates of practice, a dedicated Notary Portal for the submission and processing of applications for appointment of notaries has been developed and operationalised.
